

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2012

Sub: Petition under Sections 79 (1) (c), 79(1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

Date of hearing : 27.8.2013

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Aarti Steels Limited, Cuttack

Respondents: Orissa State Load Despatch Centre, Bhubaneswar
GRIDCO Limited, Bhubaneswar
Indian Energy Exchange, New Delhi
National Load Despatch Centre, New Delhi

Parties present : Shri Rajiv Yadav, Advocate for the petitioner
Shri Antaryami Upadhaya, Advocate for SLDC, Orissa
Shri R.B.Sharma, Advocate, GRIDCO

Record of Proceedings

Learned counsel for SLDC, Orissa submitted that arguing counsel in the matter is not available today due to personal difficulty and requested to adjourn the matter.

2. Learned counsel for the petitioner requested for three weeks time to file additional documents in support of petitioner's claim for compensation. The request made by the petitioner and respondent was allowed by the Commission as a last chance.

3. Accordingly, the petitioner is directed to file additional documents it proposes to rely upon in support of its claim for compensation, on affidavit by 20.9.2013, with an advance to the respondents. The respondents are directed to file their response by 4.10.2013.

4. The petition shall be listed for hearing on 15.10.2013.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**